

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 08
CP No. (IB)-102/7/JPR/2020
Under Section 7 of IBC, 2016

In the matter of:

Prayag Polymer Pvt. Ltd.

...Financial Creditor

Versus

M/s Prayag Polytech Pvt. Ltd.

... Corporate Debtor

**Coram: HON'BLE MR. AJAY KUMAR VATSAVAYI, JUDICIAL MEMBER
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Financial Creditor : Robin Singh Sirohi, Adv.

For the Corporate Debtor : None-appeared

ORDER

Heard Mr. Robin Singh Sirohi, Adv. for the Financial Creditor. Issue notice to the Corporate Debtor. The Financial Creditor shall collect the notice from the Registry and send the same immediately to the Corporate Debtor at its registered address by speed post along with the complete paper book and a copy of this order and file affidavit of service along with copy of postal receipt and tracking report within two weeks.

In case the service on the Corporate Debtor is not effected by speed post the petitioner shall adopt the mode of substitute service and notice of hearing shall be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area. Reply, if any, shall be filed within four weeks from the

Sd-

date of receipt of notice or publication, as the case may be, and rejoinder thereto, if any, shall be filed within two weeks thereafter. List the matter on 25.05.2021.

Sd-

(Raghu Nayyar)
Technical Member

February 25, 2021

Sd-

(Ajay Kumar Vatsavayi)
Judicial Member